

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:653

ANSWERED ON:21.02.2003

AMENDMENTS IN JUDGES (INQUIRY) ACT, 1968

ADHIR RANJAN CHOWDHURY;BHASKAR RAO PATIL;CHARAN DAS MAHANT;M.V.V.S MURTHI;NARESH KUMAR  
PUGLIA;SHYAMA SINGH

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government are actively considering to adopt an in-built mechanism to check deviant behaviour of judges;
- (b) if so, the details in this regard;
- (c) whether the Government propose to make amendments in Judges (Inquiry) Act, 1968; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

(a) to (d) The Government is committed to setting up of a National Judicial Commission, which, inter alia would draw up a Code of Ethics for Judges of the Supreme Court and the High Courts. The National Commission to Review the Working of the Constitution has recommended that a permanent Committee comprising the Chief Justice of India and two senior most Judges of the Supreme Court of India, be empowered to examine complaints of deviant behaviour of all kinds and complaints of misbehaviour and incapacity of Judges of the Supreme Court and the High Courts. A view is yet to be taken on the recommendation.